## Regarding PM Awas Yojona in Sholapur Parliamentary Constituency

**SUSHRI PRANITI SUSHILKUMAR SHINDE (SOLAPUR):** Hon. Madam Chairperson, I would like to draw your attention towards the PMAY scheme which is being implemented in my state Maharashtra. Under this scheme, an exhaustive list of the beneficiaries is circulated covering not only my constituency Solapur but also entire Maharashtra and an approval for house is mentioned in it. But, in reality, they cannot get houses in the particular village or area due to non-availability of? Gaonthan? land. But still these villagers find their names in the list of beneficiaries.

In the month of May, the Central Government had issued an order to the District collectors to acquire land for house construction under PMAY where there is no availability of Gaonthan land. But this order is not being implemented in Maharashtra and the people are still deprived of the houses. This scheme is implemented only on paper and not in reality.\*

सभापित महोदया, मैं यह जानना चाहती हूं कि माननीय कोर्ट ने ऐसा निर्णय दिया है कि जो भी घर गांव की ऐसी जमीन पर हैं, जो गैरान या गौठान की नहीं हैं, वे निकालने चाहिए । क्या इसका मतलब यह है कि 50 सालों से जो लोग वहां रह रहे हैं, क्या उनके घरों को अतिक्रमण के अंतर्गत घोषित करके महाराष्ट्र सरकार और केंद्र सरकार इस पर स्टे लाने वाली है? धन्यवाद ।